

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

1176/2016

In the matter of:

Mona Aggarwal & Ors.

...Petitioner

v.

The Ghaziabad Engineering Co. Ltd.

...Respondent

SECTION: U/S. 433(e), 434 & 439.

Order delivered on 12.12.2017

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

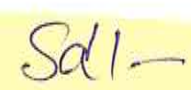
For the petitioner:
Respondent

Chitvan Singhal, Adv.
Mr. Simran Mehta & Ms. Priyanka, Adv.
for R-2 & R-3.

ORDER

Ld. Counsel for the petitioner is present. It is represented by the Id. Counsel that the corporate debtor has not filed the reply as directed vide order dated 20.11.2017. Ld. Counsel for the respondent represents that the reply will be filed during the course of the day with an advance copy of the same also served to the Id. Counsel for the petitioner. Taking into consideration the representation, let the reply be filed by today. A copy of the reply shall also be furnished to the Id. Counsel for the petitioner. Petitioner to file rejoinder within one week from today. Post the matter on 15th January, 2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS